

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) – 293 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017**

**NAME OF THE COMPANY:** M/s WILO Mather & Plat Pvt. Ltd. Vs. M/s  
International Coil Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	Ms. Vaishnavi Rao, Advocate		
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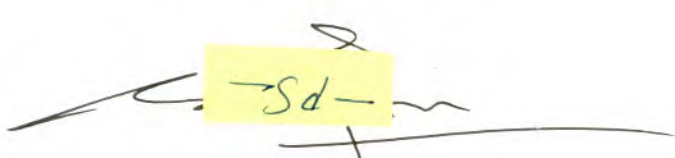
	For the Respondent (s) :	None		
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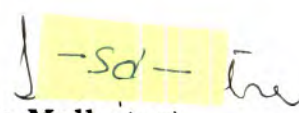
**ORDER**

This Bench is apprised that an insolvency petition has already been admitted vide order dated 16<sup>th</sup> August 2017, in C.P.No. 229(PB) 2017, in the matter of Maxim Tubes Co. Pvt. Ltd. Vs. International Coil Ltd.

In view of the same, the Ld. Counsel for the Petitioner submits that she shall join in the said proceedings and make her claim before the IRP.

In view of the same the Ld. Counsel wishes to withdraw the petition.  
Dismissed as withdrawn.

  
**(S. K. Mohapatra)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**

(Lekh Raj Singh)